- (b) if so, the total posts lying vacants in the above stated banks;
- (c) whether banks are filling 3 per cent disable persons quota as per the statutes; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (d) The information is being collected and will be laid on the Table of the House

Co-operation with US for tracking illicit movement of funds

- 2222. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that India will work together with the United States for tracking international financial crimes and illicit movements of funds;
 - (b) if so, the details thereof;
- (c) whether this cooperation would put a check on transactions that have cross border, inter-State or international ramifications, posing a threat to national security; and
 - (d) if so, by when results will come in?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) India and United States are already working together at various levels. Financial Intelligence Unit-India (FIU-IND) has signed a Memorandum of Understanding (MoU) in March, 2011 with its counterpart in USA — Financial Crime Enforcement Network Programme (FinCEN) to share information on Money Laundering and Terrorist Financing. India has a Double Taxation Avoidance Convention (DTAC) with USA. This DTAC contains provision for exchange of information for tax purposes. India and USA are currently exchanging information involving cross borders transactions having tax ramification. The information exchanged can only be used for tax purposes under the DTAC. India-USA Homeland Security Dialogue, which was announced in November, 2010, aims to address expanded cooperation between the two countries to combat international financial crimes, and increasing use by criminals and terrorists of non-traditional methods of moving funds, including Bulk Cash Smuggling (BCS).

(c) and (d) This cooperation would further strengthen India's capability to check on transactions that have cross border, Inter-State or international ramifications, posing a threat to national security. It is a continuous process.